



2026:AHC:8023

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4472 of 2025

Phoolmati

.....Petitioner(s)

Versus

Deputy Director Of Consolidation Gorakhpur And
4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vinay Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the State-respondent and perused the record.

2. The instant petition has been filed, inter alia, seeking following reliefs:-

"i. Issue a writ order or direction in the nature of mandamus commanding/ directing the respondent no.1 to comply with the order dated 11.11.2024 passed by respondent no. 2 in Case No. RST/0500/2022 its Computerized Case No. 20225453100000500 (Ramayan Rai and others Vs. Smt. Bindu Devi and others) filed under Section 48(1) of U.P.C.H. Act, 1953 in revenue record.

ii. Issue a writ order or direction in the nature of mandamus commanding/directing the respondents to decide the application dated 15.07.2025 filed by petitioner before respondent no. 1 within stipulated period as fixed by this Hon'ble Court.

iii. Award the cost of the petition in favour of the petitioner."

3. It is submitted that previous order dated 17.07.2023 passed by the Deputy Director of Consolidation has been quashed by subsequent order 11.11.2024 passed in a restoration application filed on behalf of the petitioner. It is further submitted that, despite the order dated 17.07.2023 having been quashed by the Deputy Director of Consolidation, the Consolidation Authorities are adamant in proceedings with the demarcation of land in

pursuance of the aforesaid quashed order. Present petitioner has moved an application dated 15.07.2025 before the Deputy Director of Consolidation seeking endorsement of the subsequent order dated 11.11.2024 in the land revenue record.

4. The Deputy Director of Consolidation referred the matter before the Settlement Officer of Consolidation, who, in turn, referred the matter before the Consolidation Officer vide its endorsement dated 17.07.2025. However, till date no fruitful steps have been taken in compliance of the order dated 11.11.2024.

5. Learned Standing Counsel submits that the grievance of the petitioner can be more appropriately redressed by the Deputy Director of Consolidation on his application dated 15.07.2025 and he has no objection in case a direction is issued for expeditious disposal of the aforesaid application.

6. In the conspectus as above, no useful purpose would be served in keeping the matter pending; therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, with a direction that respondent no. 1 (Deputy Director of Consolidation) shall decide the aforesaid application dated 15.07.2025 moved by the present petitioner in accordance with the law, expeditiously, preferably within a period of **two months** from the date of a production of a certified copy of this order along with self attested copy of the instant writ petition.

7. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

8 . With the aforesaid direction, present writ petition is **disposed of**.

(Dinesh Pathak,J.)

January 7, 2026
Neetu